

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.294/2016.**

**Date of Decision: 02.11.2018.**

***CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)  
HON'BLE SHRI R.N. SINGH, MEMBER (J)***

## VERSUS

1. Union of India, through  
The Secretary, Dept. of Posts,  
India Dak Bhavan, Sansad Marg,  
New Delhi 110 001.
2. Chief Postmaster General,  
Maharashtra Circle, GPO,  
Mumbai 400 001.
3. The Director of Accounts (Postal),  
Maharashtra Circle, Civil Lines,  
Nagpur 440 001. .... **Respondents**

*(By Advocate Shri R.R. Shetty)*

## ORDER (Oral)

Per : Shri R.N. Singh, Member (J)

None is present on behalf of the  
Applicant.

2. Counter-reply was filed on 10.10.2016. However, no rejoinder has been filed till date. From the previous order-sheets, it is found that none was present on behalf of the Applicant on 13.07.2016, 19.09.2016,

09.11.2016, 25.01.2017, 20.03.2017,  
09.06.2017, 06.07.2017 and also on  
16.08.2018.

**3.** Shri R.R. Shetty, learned counsel for the Respondents.

**4.** From the aforesaid, it appears that after getting the counter-reply, the applicant has lost interest in pursuing the matter. In view of above, the OA stand dismissed in default for non-prosecution.

***(R.N. Singh)***  
***Member (J)***

***(Dr. Bhagwan Sahai)***  
***Member (A)***

*dm.*